

duction in the ticket checking staff from April, 1966, if the Minister agrees with me, will he please direct the Indian Railways at least to restore the ticket checking staff to the number which were on rolls on 1st April, 1966 so that we can eliminate at least to an extent the ticketless travellers on the Railways?

DR. RAM SUBHAG SINGH: I do not agree with all his presumptions but whatever is needed by the Railways, that number of ticket checking staff is there. The Magistrates are there to prevent ticketless travelling and that they are trying to do.

SHRI T. V. ANANDAN: Will the hon. Minister of State furnish, if he has got the figure with him, the income derived from these Magistrates' courts throughout the Indian Railways?

DR. RAM SUBHAG SINGH: I require notice for that.

SHRI A. D. MANI: May I ask what were the broad conclusions reached by this Conference because this has not received wide publicity in the Press? Would he tell us the broad conclusions reached by them and also why this Conference was called? Is it an annual affair or is it called periodically?

DR. RAM SUBHAG SINGH: This was their annual Conference. It is they who call the Conference and they adopt certain resolutions. They meet annually.

DR. S. CHANDRASEKHAR: I did not quite follow the Minister's answer about reducing the number of the ticket checking staff and increasing the number of Magistrates. The function of these Magistrates is to punish the people who travel without tickets and unless the ticket checking staff carry out the check and find out the people who travel without tickets the question of the Magistrates punishing anybody does not arise. There is therefore little logic in reducing the number of people who try to find the

ticketless travellers and at the same time increasing the number of the Magistrates. Will the hon. Minister explain this to me?

DR. RAM SUBHAG SINGH: These are two different matters. We keep a certain number of Magistrates according to the requirements of the Railways and so is the case with the ticket checking staff. And if there is any reduction in the number of the ticket checking staff, it does not necessarily always mean that the number of the Magistrates will increase. These two things are handled separately and they are for different purposes.

\*616. [The questioner (Shri V. M. Chordia) was absent. For answer, vide col. 4826 infra.]

\*617. [The questioner (Sardar Ram Singh) was absent. For answer, vide col. 4826 infra.]

PURCHASE OF JUTE GOODS (B TWILL GUNNY BAGS)

\*618. SHRI R. P. KHAITAN: Will the Minister of SUPPLY, TECHNICAL DEVELOPMENT AND MATERIALS PLANNING be pleased to state:

(a) the total number of long term contracts entered into by the Government with the Parties for the purchase of jute goods (B Twill gunny bags) from the 1st September, 1966 to 30th November, 1966;

(b) the names of the parties; and

(c) what are the details of the contracts (the quantity, the delivery etc.)?

THE MINISTER OF SUPPL. TECHNICAL DEVELOPMENT AND MATERIALS PLANNING (SHRI K. RAGHU RAMAIAH): (a) No long term contract was concluded during the period in question. One such contract concluded on 1-3-1966, which was expiring on 31-10-1966, was extended upto 31-3-1967.

(b) The aforesaid contract was with M/s. Becker Gray & Co. (1933) Ltd., Calcutta, and this was later on

transferred at their request to M/s. Bird & Co. (Private) Ltd., Calcutta.

(c) The details of the extended contract are:—

Quantity—4000 bales per month

Delivery—October 66 to March 67

Price—The price will be the arithmetical average price of the month, by one month prior to the delivery due date, as shown in the daily morning quotations of the Gunny Trades Association.

MR. CHAIRMAN: The question Hour is over.

## WRITTEN ANSWERS TO QUESTIONS

### RECRUITMENT AND PROMOTION RULES OF S. T. C. EMPLOYEES

\*604. SHRI M. P. BHARGAVA: Will the Minister of COMMERCE be pleased to state:

(a) whether there are any set rules for recruitment and promotion of the employees in the S. T. C.

(b) whether any rules were framed in 1961-62 and circulated;

(c) if so, whether Government's sanction was obtained for the rules;

(d) whether 1962 rules have been finalised and concurrence of the Union Public Service Commission obtained thereon; and

(e) if not, what are the reasons therefor?

THE MINISTER OF COMMERCE (SHRI MANUBHAI SHAH): (a) to (e) A statement is laid on the Table of the House.

#### STATEMENT

The S. T. C. framed their Recruitment Rules and got the approval of their Board of Directors in May, 1961.

In terms of Article 87(6) of their Articles of Association, the STC referred these rules to Government for approval. As the Model Recruitment Rules in respect of all Public Sector Undertakings were then under consideration of the Government, conveying of Government's approval to the Rules had been kept in abeyance. Government are now scrutinising STC's Recruitment Rules, in the light of provisions contained in the Model Rules and will be communicating their approval shortly.

The STC, had, however, brought their Rules into force, provisionally, pending approval of the Government.

As per the Articles of Association of the S.T.C. the concurrence of the U.P.S.C. is not necessary.

### स्टेशन मास्टर्स तथा सहायक स्टेशन मास्टर्स की कठिनाइयाँ

\*609. श्री अटल बिहारी वाजपेयी : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उन्हें संसद के 25 सदस्यों द्वारा हस्ताक्षर किया हुआ एक ज्ञापन प्राप्त हुआ है, जिसमें स्टेशन मास्टर्स तथा सहायक स्टेशन मास्टर्स की कठिनाइयों और शिकायतों की ओर उनका ध्यान खींचा गया; और

(ख) यदि हां, तो उस पर क्या कार्यवाही की गई और क्या हस्ताक्षर करने वाले संसद सदस्यों को कोई जवाब भेजा गया ?

† [DIFFICULTIES OF SMS AND ASMS

\*609. SHRI ATAL BIHARI VAJ-PAYEE: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that he received a memorandum signed by 25 Members of Parliament in which his attention was drawn to the diffi-

† [ ] English translation.